

आयकर अपीलीय अधिकरण न्यायपीठ, पणजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL, PANAJI

(At e-Court, PUNE)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos. 439 to 442/PAN/2018

निर्धारण वर्ष / Assessment Years : 2010-11 to 2013-14

Mahendrakumar Rikabchand Shah
Mahaveer Galli, Ravivar Peth,
Gokak 5913074, Dist-Belagavi,
PAN: AHWPS8092F

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward-1, Gokak.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Pukale Manoj Devindar

Revenue by : Shri Dinesh A. Chaurasia

सुनवाई की तारीख / Date of Hearing : 12.03.2021

घोषणा की तारीख / Date of Pronouncement : 16.03.2021

आदेश / ORDER

These four appeals preferred by the assessee emanates from the different orders of the Ld. CIT(Appeals), Belagavi dated 01.08.2018 for the assessment years 2010-11 to 2013-14 as per the grounds of appeal on record.

2. The Ld. AR for the assessee for all the appeals submitted that the assessee wants to withdraw all the appeals as the assessee has opted for Vivad Se Vishwas scheme, 2020 and has filed separate applications dated 05.02.2021 for each appeals along with Form-3 by stating as follows :

“Sub: Withdrawal of Appeal filed No. ITA 439/PAN/2018 dated 19.11.2018 (AY 2010-11) as I have filed an application under the Direct Tax Vivad Se Vishwas Scheme.

With reference to the above, I Mahendrakumar R Shah hereby make an application for withdrawal of Appeal filed No.439/PAN/2018 dated 19.11.2018, as I have preferred to settle the disputed matter under Vivad Se Vishwas Scheme. The Form 3 has been received from the Department and the copy of the same is enclosed for your reference. The necessary taxes also has been paid.

In order to file Form 4, withdrawal of appeal is mandatory, therefore, I request your honour to kindly withdraw my appeal and the withdrawal number and confirmation be sent as the same is required to be incorporated in Form 4 as per Vivad Se vishwas Scheme.”

For other three appeals i.e. ITA No.440 to 442/PAN/2018 for the assessment years 2011-12 to 2013-14, the assessee has made similar submissions.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **all the appeals of assessee are dismissed as withdrawn.**

Order pronounced on 16th day of March, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 16th March, 2021

SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals), Belagavi
4. The Pr. CIT, Belagavi.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण,
पणजी / DR, ITAT, Panaji.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	12.03.2021	Sr.PS/PS
2	Draft placed before author	12.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		